

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:488
ANSWERED ON:23.11.2009
INDO- NEPAL TRADE AGREEMENT
Chowdhury Shri Adhir Ranjan

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any Indo-Nepal trade agreement has been signed recently;
- (b) if so, the details thereof; and
- (c) the benefits likely to accrue to India therefrom?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) Yes, Madam. The revised Indo-Nepal Treaty for Trade and Agreement of Cooperation to control unauthorized trade has been signed on 27th October, 2009 at Kathmandu in Nepal.

(c) The benefit likely to accrue to India from the signing of the Treaty for Trade and Agreement of Cooperation to control unauthorized trade include, among others, the following:

(i) Increased mutually agreed points of trade including :

- # International Airports connected by Direct Flights between Nepal and India (Kathmandu/Delhi, Mumbai, Kolkata and Chennai);
- # Mahespur/Trutibari (Nawalparasi);
- # Sikta-Bhiswabazar;
- # Laukha-Thadi; Guleria-Murtia

(ii) Simplification & harmonization of custom, transport & other trade related procedures and development of border infrastructure for facilitation of cross border flow of trade.

(iii) The revised Treaty of Trade also provides for the setting up of an Inter Governmental Committee (IGC) led by Secretaries and an Inter Governmental Sub Committee which shall be constituted at the Joint Secretary level for taking up consultation and decisions in respect of trade on a periodic basis.